## Report of Committee on Consumers' Price Index Numbers

2687. SHRI JYOTIRMOY BOSU: Will the Minister of PARLIAMEN-TARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the Committee on Consumer Price Index numbers submitted its report to Government in February, 1978;

(b) if so, the reasons why the said report has not been laid on the Table of the House;

(c) whether any member or members of the Committee attached notes of dissent to the report; and

(d) if not, the salient features of those notes?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (d) Yes, Sir, the Report including three separate Minutes of Dissent by five members representing the interest of employers and workers is under study. The Hindj version of the Report is under preparation and will be ready shortly. The Report will soon be laid on the table of the House.

## Definition of Casual Workers as Workmen

2688. SHRI K. A. RAJAN: SHRI M. N. GOVINDAN NAIR:

Will the Minister of PARLIAMEN-TARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the Madras High Court has made a judgement that the workers employed on a casual or ad hoc basis are "workmen" within the meaning of the term defined in the Workmen's Compensation Act;

(b) if so, the details thereof;

(c) whether Government have a proposal under consideration to extend this statutory recognition to other labour legislations also; and

(d) if so, the details?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR RAM KIRPAL SINGH): (a) and (b) The Madras High Court is reported to have held that a casual labourer, Per se, cannot be denied the rank of a workman contemplated under the Workmen's Compensation Act. Casual or non-regular employment has not been excluded from the ambit of the statute.

(c) and (d). Casual Labour employed in connection with employer's trade and business are already covered under the Workmen's Compensation Act, 1923, subject to the conditions of wage limit etc., being satisfied. The judgment of the Madras High Court confirms this legal position. The Industrial Disputes Act, 1947, Minimum Wages Act, 1950 and the Factories Act, 1948 etc., are already applicable to casual workers who fulfil the conditions laid down in the respective Acts.

## Appointment of D. D. General (Tech), ICMR

2689. SHRI BHAGAT RAM: Will the Minister of HEALTH AND FAMI-LY WELFARE be pleased to state:

(a) whether it is a fact that a retired medical scientist from somewhere else, has been appointed as one of the Deputy Director Generals (Technical) of the ICMR;

(b) if so, the reaction of the Government thereto; and

(c) whether Government is considering to take necessary steps to amend the bye-laws of the ICMR suitably and bring the superannuation age of the medical scientists in the ICMR at par with the counterparts in